### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

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#### **LOK SABHA**

#### **UNSTARRED QUESTION NO.3922**

# TO BE ANSWERED ON FRIDAY THE 4<sup>TH</sup> JANUARY, 2019 PAUSHA 14, 1940 (SAKA)

#### **GST ON PETROLEUM PRODUCTS**

#### 3922. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of FINANCE be pleased to state:

- (a) the names of States where Goods and Services Tax (GST) has been reduced in view of increasing prices of petrol and diesel during the last one year;
- (b) whether the Union Government has requested/suggested to all States to take steps in this regard; and
- (c) if so, the details thereof and the reaction of the other States thereon?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

- (a): At present, Petrol and Diesel are outside the ambit of Goods and Services Tax. As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). So far, the GST Council has not made any recommendation in this regard.
- (b) and (c): Do not arise in view of (a) above.

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